

Respected Sir,

I hereby submit that in pursuant to the direction made on 04/06/2021 in Original Application No. 125/2021 A.M Vinodh vs State of Tamil Nadu, a status quo was ordered by the honourable Principal Bench.

The interim direction mentioned in para 8.... Pending further consideration, status quo may be maintained at the site in the matter of creating any third-party rights and using the property for any other purpose than as a water body.

List for further consideration on August 23, 2021

Despite the direction of the honourable full bench of the Principal Seat, construction of a structure was undertaken in the water body and the status quo was not maintained.

I have attached below the photographs taken on July 31, 2021

I wish to bring the wilful disobedience to the notice of the officials of the honourable Principal Seat.

Regards,

Vinodh A M

8838143160

Madurai



